

Excise Duties Export Draw-back (General) Thirty-fifth Amendment Rules, 1970 published in Notification No. G.S.R. 990 in Gazette of India dated the 4th July, 1970.

(xv) The Customs and Central Excise Duties Export Draw-back (General) Thirty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 991 in Gazette of India dated the 4th July, 1970.

(xvi) The Customs and Central Excise Duties Export Draw-back (General) Thirty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 992 in Gazette of India dated the 4th July, 1970.

(xvii) The Customs and Central Excise Duties Drawback (General) Thirty-eight Amendment Rules, 1970, published in Notification No. G.S.R. 993 in Gazette of India dated the 4th July, 1970.

(xviii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 994 in Gazette of India dated the 4th July, 1970.

(xix) The Customs and Central Excise Duties Export Draw-back (General) Fortieth Amendment Rules, 1970, published in Notification No. G.S.R. 995 in Gazette of India dated the 4th July, 1970. [*Placed in Library See. No. LT—3682/70*]

MR. SPEAKER : Shri K. R. Ganesh.

SHRI VIDYA CHARAN SHUKLA: On behalf of Shri K. R. Ganesh, I beg to lay on the Table ...(*Interruption*)

SHRI S. KANDAPPAN (Mettur) : Will the juniors be treated like this ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह एक गम्भीर बात है। एक मंत्री सदन में मौजूद है और दूसरा उसकी जगह काम कर रहा है। यह क्या मजाक है। आप दोनों मंत्रियों से कहें कि वे क्षमा मांगें।

SHRI PILOO MODY (Godhra) : They have introduced the fag system !

NOTIFICATION UNDER INSURANCE ACT, 1938

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI. K. R. GANESH) : Sir, I beg to lay on the Table a copy of Notification No. S.O. 2248 (Hindi and English Verious) published in Gazette of India dated the 29th June, 1970 making certain amendment to Notification No. S.O. 1206 in Gazette of India dated the 24th May, 1961, under sub-section (6) of section 101A of the Insurance Act, 1938. [*Placed in Library. See No. LT—3683/70*].

MR. SPEARER : My ruling last time was that no Minister should lay papers on the Table unless he was authorised by the Minister in whose name item stood, to do so. I hope, they will bear that in mind.

SHRI BISHWANATH ROY: It is a good thing that he has been appointed a Minister. I am saved from his supplementaries now.

SHRI BAL RAJ MADHOK (South Delhi) : Let us do some ragging for them; they are newcomers.